

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 371 of 2020

In the matter of:

Tejas Khandhar

....Appellant

Vs.

Bank of Baroda

....Respondent

Present

For Appellant: Mr. Pulkit Deora & Mr. Harsh Gurbani, Advocates.

**For Respondent: Mr. Brijesh Kumar Tamber (Bank of Baroda).
Mr. Lzafeer Ahmad B.F (RP).**

ORDER
(Virtual Mode)

31.03.2021: An Interlocutory Application No. 455 of 2021 which has been filed on behalf of the Respondents, copies of the same have been served to the Learned Counsel for the Appellant.

Learned Counsel for the Appellant has filed the Reply in response to the Interlocutory Application No. 455 of 2021.

Despite repeated calls, Learned Counsel for the Respondent is failed to join the proceedings.

List this matter '**for Admission (After Notice)**' on **26th April, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Mr. V.P. Singh]
Member (Technical)